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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

OFFICE OF THE SECRETARY TO HIS EXCELLENCY THE GOVERNOR NOTIFICATIONS

The 27th September 1944

No. 4193-S.G.—His Excellency the Governor of Orissa has been pleased to appoint Lieut. R. B. Rickarby, R.A., whose services have been placed at his disposal by His Excellency the Commander-in-Chief, to be an Aide-de-Camp on his personal staff, with effect from the afternoon of the 27th September 1944.

The 27th September 1944

No. 4197-S.G.—The services of Captain W. B. Carter, Welch Regiment, at present employed as Aide-de-Camp to His Excellency the Governor of Orissa, are replaced at the disposal of His Excellency the Commander-in-Chief, with effect from the afternoon of the 27th September 1944.

By order of the Governor

C. L. BRYSON

Secy. to H. E. the Governor

HOME DEPARTMENT NOTIFICATIONS

The 3rd October 1944

No. 5179-A.—In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased to appoint Sri Lokanath Patnaik, No. II, Deputy Magistrate and Deputy Collector and Civil Supplies Officer in the district of Sambalpur, as a Magistrate of the first class in the said district.

The 3rd October 1944

No. 5193-A.—Rai Bahadur Samuel Das, Magistrate and Collector, is granted leave on average pay for ten days under rules 150, 155, 156 and 157 of the Orissa Service Code in extension of the leave granted to him in notification No. 3437-A, dated the 4th July 1944.

The 3rd October 1944

No. 5175-P.—On being relieved of his present duties, Mr. G. R. G. Boulkes, I.P., Superintendent of Police, Balasore, is granted leave on average pay for six months under Fundamental Rules 77 and 81.

Notification No. 4482-P, dated the 23rd August 1944, is hereby cancelled.

The 3rd October 1944

No. 5176-P.—The services of Mr. G. R. G. Boulkes I.P., are replaced at the disposal of the Government of Bihar, with effect from the date on which he proceeds on leave.

The 3rd October 1944

No. 1839-P.R.O.—2nd Lt. Kasinath Mahanti of the 1st Orissa Pioneers Battalion is granted earned leave on full average pay for forty-five days, with effect from the 15th September 1944, forenoon, under rules 4(a) and (b) and 7(1) of the Civil Pioneer Force Revised Leave Rules.

The 26th September 1944

No. 8142-G.D.—Dr. Dasarathi Mahapatra, M.B., B.S., Staff Officer to the Civil Surgeon, Balasore, is granted earned leave for thirty days from the 2nd October 1944 to the 31st October 1944 under rule 18 (i) of the Orissa Leave Rules, 1939.

By order of the Governor

A. H. KEMP

Chief Secretary to Government

REVENUE DEPARTMENT NOTIFICATIONS

The 3rd October 1944

No. 4281-R.—In exercise of the powers conferred by sub-clause (a) of clause (4) of section 3 of the Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor of Orissa is pleased to appoint the temporary Magistrates of the first class mentioned in the schedule below as Sub-Deputy Collectors and to empower them specially to discharge all the functions of a Collector under clause (a) of section 193 of the said Act in the districts mentioned against their names respectively:—

SCHEDULE

- (1) Sri A. L. Jagannath Rao, B.A., B.L., Cuttack
- (2) Sri Gadadhar Das, B.Sc., B.L., Cuttack
- (3) Sri Surya Kumar Pujari, B.Sc., B.L., Balasore
- (4) Sri Sarat Chandra Das, M.A., B.L., Puri

The 3rd October 1944

No. 4282-R.—In exercise of the powers conferred by section 206 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), the Governor of Orissa is pleased to invest Sri Nagendra Nath Mittra, M.A., B.L., appointed temporarily as Magistrate of the first class in the district of Ganjam, with the powers of a Collector for the said local area to try all original rent suits and proceedings instituted under Chapter VII of the said Act.

The 3rd October 1944

No. 4283-R.—In exercise of the powers conferred by section 16 of the Central Provinces Land Revenue Act, 1881 (XVIII of 1881), the Governor of Orissa is pleased to appoint Maulavi Syed Gofran Ali, B.A., B.L., a temporary

Magistrate of the first class in Sambalpur. to be an additional Tahsildar in the portion of the district of Sambalpur to which the said Act applies.

The 3rd October 1944

No. 4284-R.—In pursuance of clause (9) of section 2 of the Central Provinces Tenancy Act, 1898 (XI of 1898), the Governor of Orissa is pleased to direct Maulavi Syed Gofran Ali, B.A., B.L., appointed as additional Tahsildar under notification of the Government of Orissa in the Revenue Department No. 4283-R., dated the 3rd October 1944, under section 10 of the Central Provinces Land Revenue Act, 1881, to discharge the functions of a Revenue Officer under section 97 of the first-mentioned Act in all suits between landlords and tenants in the portion of the district of Sambalpur to which the first-mentioned Act applies.

The 4th October 1944

No. 4208-R.—Maulavi Muhammad Mujibur Rahman, Deputy Collector, Balasore, is vested with the powers of a Collector under (i) the Bengal Land Revenue Settlement Regulation, 1822 (VII of 1822), (ii) the Bengal Land Revenue Assessment (Resumed Lands) Regulation, 1819 (II of 1819), (iii) the Bengal Land Revenue (Settlement and Deputy Collectors) Regulation, 1833 (IX of 1833), and (iv) the Bengal Land Revenue Settlement Regulation, 1825 (IX of 1825), to be exercised in respect of the Char lands formed in the channel of the river Subarnarekha bearing—

(1) Khasra Nos. 1, 6, 18, Khata No. 6 of village Manunagar, thana No. 127,

(2) Khasra Nos. 378, 480, 379, 505 and 506, Khata No. 410 of village Manunagar, thana No. 118,

(3) Khasra No. 18, Khata No. 13 of village Harinkuli, thana No. 129,

(4) Khasra Nos. 832 and 47, Khata No. 297 of village Kudmansing, thana No. 139,

(5) Khasra Nos. 1 and 2, Khata No. 120 of village Rautrapur, thana No. 126,

(6) Khasra Nos. 1507 and 1512, Khata No. 521 of village Rasalpur, thana No. 122,

(7) Khasra Nos. 642 and 1350, Khata No. 393 of village Sujapur, thana No. 128,

(8) Khasra Nos. 4629, 4690 and 4854, Khata No. 1160 of village Jamakunda, thana No. 314,

(9) Khasra Nos. 153, 154, 193 and 1069, Khata No. 435 of village Khumbirgari, thana No. 65,

(10) Khasra No. 192, Khata No. 144 of village Thakurabhaunri, thana No. 55,

(11) Khasra No. 121, Khata No. 34 of village Chowdhuribhaunri, thana No. 53,

(12) Khasra Nos. 209 and 258, Khata No. 78 of village Arhugpantai, thana No. 54 of thanas Baliapal and Bhograi, district Balasore, of last Settlement.

The 4th October 1944

No. 4300-R.—In pursuance of section 172-A of the Madras Estates Land Act, 1908 (Madras Act I of 1908), the Governor of Orissa is pleased to appoint J. E. Maher, Esq., of the Indian Civil Service and Rai Bahadur P. C. Das, B.A., B.L., of the Orissa Provincial Civil Service, as members of the Commission which is constituted under the said section, in addition to the Revenue Commissioner, Orissa, who is an *ex officio* member thereof.

By order of the Governor
P. C. DAS

Secretary to Government

DEVELOPMENT DEPARTMENT NOTIFICATIONS

The 4th October 1944

No. 3314-D.—Sri Ghanashyam Das, Sub-Deputy Collector, was appointed to act, in addition to his own duties, as Sub-Registrar of Bhadrak in the district of Balasore for a period of nine days from the 3rd June 1944 to the 11th June 1944, vice Sri Ramesh Chandra Satapathi, Sub-Registrar, on leave.

The 4th October 1944

No. 3316-D.—Sri Narasingh Chowdhury, clerk in the Berhampur Sub-Registry Office, is appointed to act, in

addition to his own duties, as Sub-Registrar of Berhampur in the district of Ganjam for the period from the 3rd July 1944 to the 12th July 1944, vice Sri Narasing Panda Sub-Registrar, on leave.

By order of the Governor
P. C. DAS
Secretary to Government

PUBLIC WORKS DEPARTMENT NOTIFICATIONS

The 23rd September 1944

No. 9704-E.—Earned leave for thirty days, with effect from the 2nd October 1944, is granted to Mr. B. B. Roy, Electrical Engineer and Electric Inspector, Orissa, under rules 6 and 9 of the Orissa Leave Rules, 1939.

He is permitted to prefix part of the Puja holidays.

BRIJ NARAYAN
Chief Engineer

The 3rd October 1944

No. 9750—IL-17/44-E.—Sri S. K. Palit, M.B.E., temporary Executive Engineer in charge of the Flood and Drainage Division, is appointed to act as Under-Secretary to Government, Public Works Department, in the Orissa Service of Engineers, with effect from the 10th October 1944, in addition to his own duties, vice Mr. W. R. Fleury, I.S.E., granted leave.

By order of the Governor
BRIJ NARAYAN
Secretary to Government

DEPARTMENT OF SUPPLY AND TRANSPORT ERRATUM

In notification No. 15763-S.T., dated the 6th September 1944, published at page 123 of Part I of the *Orissa Gazette*, dated the 8th September 1944, for "Sugarcane Specialist" read "Statistical Assistant".

By order of the Governor
B. MUKERJI
Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER

[INSPECTOR-GENERAL OF REGISTRATION]

NOTIFICATION

The 2nd October 1944

No. 1365-Regn.—Sri Priyanath Mahanty, appointed as Sub-Registrar in Government notification No. 3090-D., dated the 9th September 1944, is attached to the Sadr Sub-Registry Office, Cuttack, for training, with effect from the 15th September 1944, afternoon, until further orders.

R. A. E. WILLIAMS
Inspector-General of Registration, Orissa

TREASURY NOTICE

The 26th September 1944

Sri Durga Charan Patnaik, Deputy Collector, is placed in charge of the Puri Treasury, with effect from the afternoon of the 15th September 1944 and is authorised to draw Bank Drafts and Government Drafts on other Treasuries, Reserve Banks and Imperial Banks.

B. PATNAIK
Collector, Puri

APPOINTMENT OF DISPENSARY COMMITTEE MEMBERS

NOTIFICATION

The 3rd October 1944

No. 3881—I-6/44-L.F.—It is hereby notified for general information that under rule 20(b) of the Rules for the management of Hospitals and Dispensaries under the supervision of Government of Orissa, Sheikh Usman is appointed member of the Managing Committee of the Satyabadi Dispensary in place of Sri Kulamoni Satpathy deceased.

R. A. E. WILLIAMS
Revenue Commissioner, Orissa